

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.103  
C.P.(IB)/179(AHM)2021

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Jagdish  
V/s  
OYO Hotels and Homes Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 03/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. T S Suresh, Advocate a/w. : Ms. Aparna, Advocate  
For the Respondent : Mr. Saurabh Soparkar, Sr. Advocate a/w.  
: Mr. Rohan Lavkumar, Advocate

**ORDER**

An affidavit under Section 9(3)(b) of the IBC, 2016 has been filed vide inward diary no. 3723 on 01.05.2024 which is taken on record.

Learned, counsel for the applicant submits that another affidavit has also filed consisting Form-C of NeSL being information uploaded on the portal of the NeSL. No Form-D has been filed. Admittedly, counsel for the applicant states it is yet to be generated hence requested some more time placed on record.

Learned Sr. Counsel for the respondent object to this as this matter is pending before this Tribunal since, 2021. Last opportunity is given to the applicant to place on record NeSL Certificate being record of default in the shape of Form-D.

Re-list on- 24.06.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**